

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 194 OF 2018 &
IA NOs. 134 & 133 OF 2017**

Dated: 6th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Maharashtra Aquaculture Farmers Association & Ors. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Prashant S. Kenjale

Counsel for the Respondent(s) : Mr. Raunak Jain
Mr. Vishvendra Tomar h/f
Mr. Buddy A. Ranganadhan for R-1
Ms. Rimali Batra for R-2

ORDER

Learned counsel for respondent No.2 states that respondent No.2 does not wish to file any reply.

Learned counsel for the appellant states that he is not filing rejoinder to the reply filed by Respondent No.1.

Therefore, pleadings are treated to be complete. List the matter for hearing on **13.11.2018.**

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**